



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

41.

+ W.P.(C) 2246/2011

SAAMAG DEVELOPERS PVT LTD Petitioner

Through: Mr. T.N. Chopra, Adv.

versus

ASSISTANT COMMISSIONER OF INCOME

TAX & ANR

..... Respondents

Through: Mr. Kamal Sawhney, Adv.

42.

+ W.P.(C) 2247/2011

SAAMAG INFRASTRUCTURE LTD Petitioner

Through: Mr. T.N. Chopra, Adv.

versus

ASSISTANT COMMISSIONER OF INCOME

TAX & ANR

..... Respondents

Through: Mr. Kamal Sawhney, Adv.

43.

+ W.P.(C) 2248/2011

SAGA DEVELOPERS PVT LTD Petitioner

Through: Mr. T.N. Chopra, Adv.

versus

ASSISTANT COMMISSIONER OF INCOME

TAX & ANR

..... Respondents

Through: Mr. Kamal Sawhney, Adv.



44.
+ W.P.(C) 2249/2011

PYRAMID REALTORS PVT LTD Petitioner
Through: Mr. T.N. Chopra, Adv.

versus

ASSISTANT COMMISSIONER OF INCOME
TAX & ANR Respondents
Through: Mr. Kamal Sawhney, Adv.

45.
+ W.P.(C) 2250/2011

SAAMAG CONSTRUCTION LTD Petitioner
Through: Mr. T.N. Chopra, Adv.

versus

ASSISTANT COMMISSIONER OF INCOME
TAX & ANR Respondents
Through: Mr. Kamal Sawhney, Adv.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJIV KHANNA

ORDER
% **04.04.2011**

Heard Mr. Chopra, learned counsel for the petitioners and Mr. Kamal Sawhney, learned counsel for the revenue. We have been apprised by Mr. Sawhney that the special audit is in progress for the last four months and



is going to be over ^{by} ~~on~~ 5th May, 2011. Learned counsel for the revenue al...
submitted that the assessee has also corresponded with the department and
sought an extension for the special audit.

In view of the above, as advised at present, we are not inclined to
interfere with the order for conducting special audit. Needless to emphasise
the consequence of the special audit can be called in question at the
appropriate stage as advised in law.

The writ petitions are accordingly disposed of.

Amrtd.
CHIEF JUSTICE

S. - 1/1 C
SANJIV KHANNA, J

APRIL 04, 2011
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